2384, dated the 26th June, 1968, publishing the Dock Workers (Regulation of Employment) Amendment Rules, 1968, under sub-section (3) of sub-section 8 of the Dock Workers (Regulation of Employment) Act, 1958. [Placed in Library. See No. LT-1421/68].

### THE IRON ORE MINES LABOUR WELFARE CESS (SECOND AMENDMENT) RULES, 1968

SHRI S. C. JAMIR: Madam, I also beg to lay on the Table a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification G. S. R. No. 1251 (in English) dated the 27th June, 1968, publishing the Iron Ore Mines Labour Welfare Cess (Second Amendment) Rules, 1968, under subsection (4) of section 8 of the Iron Ore Mines Labour Welfare Cess, Act, 1961. [Placed in Library. See No. LT-1423/68].

#### CORRECTIONS IN PART B OF SCHEDULE HI OF THE DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): Madam, I beg to lay on the Table a copy of the Election Commission Notification S.O. No. 1524, dated the 17th April, 1968, publishing certain corrections in Part B of Schedule III of the Delimitation of Parliamentary and Assembly Constituencies Order, 1968. [Placed in Library. See No. LT-1429/68.]

## MINISTRY OF LAW (LEGISLATIVE DEPARTMENT), NOTIFICATIONS

SHRI MOHAMMAD YUNUS SALEEM: Madam, I also beg to lay on the Table a copy each of the following Notifications (in English) of the Ministry of Law (Legislative Department) under subsection (3) of section 169 of the Representation of the People Act, 1951:—

- (i) Notification S. O. No. 1433 dated the 19th April, 1968.
- (ii) Notification S. Q. No. 1520, dated the 25th April, 1968.

[Placed in Library. See No. LT-1430/68 for (i) & (ii).]

### THE REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, 1968

SHRI MOHAMMAD YUNUS SAJLEEM: Madam, I also beg to lay on the Table a copy of the Ministry of Law (Legislative Department) Notification S. O. No. 1519 (in English), dated the 25th April, 1968, publishing the Registration of Electors (Second Amendment) Rules, 1968, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1428/68].

#### ANNOUNCEMENT RE GOVERNMENT BUSINESS

THE LEADER OF THE HOUSE (SHRI JAISUKHLAL HATHI): Madam with your permission, 1 rise to announce that Government business in this House during the week commencing 29th July 1968 will consist of:

- 1. Consideration and passing of:
- (i) the Advocates (Amendment)-Bill, 1968:
- (ii) the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1968, as passed by Lok Sabha;
- (iii) the Border Security Force Bill 1968, as passed by Lok Sabha;
- (iv) the University Grants Commission (Amendment) Bill, 1968;
- (v) the Andhra Pradesh and Mysore (Transfer of Territory) Bill, 1968 as passed by Lok Sabha;
- 2. Discussion on a no-day-yet-named motion to be decided by the Business Advisory Committee, at 3 P.M. on Thursday, the 1st August, 1968.
- 3. Consideration and passing of the Enemy Property Bill, 1968, as passed by Lok Sabha.
- 4. Consideration of the Gold (Control) Bill, 1968.

# RE DISCUSSION ON THE REPORT ON WORKING OF THE PREVENTIVE DETENTION ACT

SHRI BHUPESH GUPTA (West Bengal): Madam, I should like to invite your attention to what is almost a statutory provision that the report on the working of the Preventive Detention Act submitted during the last session to the House by the Government, should be discussed. Now it is the Government's